

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 108 OF 2016 & IA NO. 393 OF 2018,  
APPEAL NO. 213 OF 2016 & IA NO. 416 OF 2018 &  
APPEAL NO. 38 OF 2018 & IA NO. 863 OF 2017**

**Dated: 3<sup>rd</sup> April, 2018**

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**APPEAL NO. 108 OF 2016 & IA NO. 292 OF 2018**

**In the matter of:**

<b>Maharashtra State Electricity Distribution Co. Ltd.</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Maharashtra Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Ms. Deepa Chawan  
Mr. Kiran Gandhi  
Mr. Ramni Taneja

Counsel for the Respondent(s) : Ms. Uarar Masood  
  
Mr. Harinder Toor  
Mr. Soumik Ghosal  
Mr. Gaurav Singh for R-3

**APPEAL NO. 213 OF 2016 & IA NO. 416 OF 2018**

**In the matter of:**

<b>The Mula Pravara Electric Co-operative Society Ltd.</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Maharashtra Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Harinder Toor  
Mr. Soumik Ghosal  
Mr. Gaurav Singh

Counsel for the Respondent(s) : Ms. Deepa Chawan

Mr. Udit Gupta  
Mr. Kiran Gandhi for R-2

Ms. Varaa Masood for R-3

**APPEAL NO. 38 OF 2018 & IA NO. 863 OF 2017**

**In the matter of:**

**Mharashtra Veej Grahak Sangatana**

.... **Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission  
& Ors.**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Harinder Toor  
Mr. Soumik Ghosal  
Mr. Gaurav Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Aanchal Arora for R-1

Ms. Deepa Chawan  
Mr. Udit Gupta  
Mr. Kiran Gandhi for R-2

Ms. Varaa Masood for R-3

**ORDER**

**IA NO. 393 OF 2018**

*(Appln. for condonation of delay in filing rejoinder)*

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**IA NO. 416 OF 2018**  
(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

**APPEAL NOS. 108, 213 OF 2016 & APPEAL NO. 38 OF 2018**

It is represented by learned counsel for the parties that pleadings are complete in Appeal No. 108 of 2016.

Learned counsel for the appellant in Appeal No. 213 of 2016 seeks two weeks more time to file rejoinder. He may take steps to file rejoinder, if any, on or before 19.04.2018 after serving copy on the other side.

Learned counsel for Respondent Nos. 2 & 3 in Appeal No. 38 of 2018 seek two weeks more time to file reply. They may take steps to file the same on or before 19.04.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List these matters on **04.07.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

ts/mk

**(I.J. Kapoor)**  
**Technical Member**